

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:153
ANSWERED ON:26.07.2010
PAY BENEFITS TO EMPLOYEES OF DEFENCE ESTATE
Rajendran Shri C.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the employees of Defence Estate including the Cantonments Boards are eligible for the benefits of the recommendations of the Sixth Pay Commission;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to bring them under the Central Government Services Rules; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Employees of the Defence Estates Organisation being Central Government employees are eligible for the benefits of the recommendations of the 6th Pay Commission as implemented by the Central Government. Employees of the Cantonment Boards are neither Central Government nor State Government employees but employees of the respective Cantonment Boards which are local bodies. They are entitled to draw pay and allowances similar to that available to corresponding categories of posts in the State Government and in the event of revision of pay Scales by a State Government, the revised pay scales as specified by the State Government shall mutatis mutandis be made applicable to the Cantonment Board Employees in the State from the same date as in case of State Government employees in which the Cantonment Boards are located.

(c) & (d): Employees of the Defence Estates Organisation are already under the Central Government Service Rules. There is no proposal to bring the Cantonment Board employees under the Central Government Service Rules.